

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 204**  
**IB-21/ND/2022**

**IN THE MATTER OF:**

**Yes Bank Limited**

... **Applicant/Petitioner**

**Versus**

**Mothers Pride Education Institution Pvt. ...  
Ltd.**

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 28.09.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Sanjay Bhatt Advocate

**For the Respondent** : Mr. Kulsum Ansari Adv.

**ORDER**

Ld. Counsel appearing for the Applicant advanced its arguments. Proxy Counsel appearing for the Respondent submitted that the main counsel is not available due to medical reasons. We notice that on the last date 10.08.2022 too, the Proxy Counsel for the Respondent sought adjournment on the similar ground. Though the pleadings were complete, the matter was adjourned only on the request on behalf of the Respondent for the arguments. It was also made clear that if the Respondent's Counsel does not argue on the next date of hearing, the matter shall stand reserved for order on the basis of documents available on the record.

We have heard the Ld. Counsel for the Applicant. Ld. Proxy Counsel appearing for the Respondent did not opt to argue the matter on the ground that she is not well conversant with the case. However, she sought permission to file written submissions in the matter, which was permitted. Both the parties are directed to file written submissions of not more than 3 pages each within 30.09.2022.

**Order reserved.**



**(L.N. GUPTA)  
MEMBER (T)**



**(BACHU VENKAT BALARAM DAS)  
MEMBER (J)**